

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14013/2025

[Arising out of impugned final judgment and order dated 06-12-2024 in WRIT-A No. 4810/2021 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

PRADEEP KUMAR &amp; ANR.

Respondent(s)

IA No. 112743/2025 - EXEMPTION FROM FILING O.T.

IA No. 112742/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

Date : 11-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Ms. Aishwarya Bhati, Sr. Adv., A.S.G. (NP)  
Mr. Tanmaya Agarwal, AOR  
Mr. Wrick Chatterjee, Adv.  
Mrs. Aditi Agawal, Adv.

For Respondent(s) :Mr. S. K. Verma, AOR  
Mr. Chandra Shekhar, Adv.  
Mr. Prashant Shekhar, Adv.  
Mr. Saurabh Upadhyay, Adv.  
Mr. Sushant Harit, Adv.

Mr. Ravi Raghunath, AOR

UPON hearing the counsel the Court made the following  
O R D E R

On the request of learned counsel for the  
petitioner, list the matter again on 25.11.2025.

(NEETU KHAJURIA)  
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR